

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 184/TT/2022

Subject : Petition for determination of transmission tariff for 2019-24 tariff period in respect of five number of assets under "North-Eastern Region Strengthening Scheme-VIII"

Date of Hearing : 9.1.2023

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Assam Grid Corporation Ltd. and 6 Others

Parties present : Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Vipin Joseph, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. The instant petition has been filed for determination of transmission tariff from COD to 31.3.2024 in respect of the following transmission assets under "North-Eastern Region Strengthening Scheme-VIII":

Asset-1: Jiribam (POWERGRID) GIS Sub-station Upgradation of 132 kV level from AIS to GIS with Double Bus Arrangement, LBB and Bus Bar Protection and associated works.

Haflong (POWERGRID) GIS Sub-station Upgradation of 132 kV level from AIS to GIS with Double Bus Arrangement, LBB and Bus Bar Protection and associated works.

Asset-2: Kumarghat (POWERGRID) GIS Sub-station Upgradation of 132 kV level from AIS to GIS with Double Bus Arrangement, LBB and Bus Bar Protection and associated works.



Asset-3: Aizawl (POWERGRID) GIS Sub-station Upgradation of 132 kV level from AIS to GIS with Double Bus Arrangement, LBB and Bus Bar Protection and associated works.

Asset-4: Dimapur (POWERGRID) GIS Sub-station Replacement of existing 220/132 kV, 4x33.33 MVA Single Phase ICT unit by 220/132 kV, 1x160 MVA 3-Phase Unit, b) Addition of New 220/132 kV, 1x160 MVA three Phase ICT along with associated bays, c) Conversion of 132 kV Bus Bar Scheme from Single Main and Transfer to Double Main GIS, d) Conversion of 220 kV switchyard from AIS to GIS and associated works

Asset-5: Mokokchung (POWERGRID) GIS Sub-station 220/132 kV, 30 MVA (3x10 MVA Single Phase Units) ICT (3rd) along with associated bays.

b. Asset-1, Asset-2, Asset-3, Asset-4 and Asset-5 were put under commercial operation on 23.8.2021, 30.10.2021, 16.1.2022, 18.2.2022 and 9.3.2022 respectively.

c. The original SCOD of the transmission assets was 12.4.2021. Ministry of Power vide letter dated 27.7.2020, allowed extension of SCOD by 5 months and this extension is applicable on all inter-State transmission projects whose SCOD is after the date of lock-down i.e. 25.3.2020. Further, Ministry of Power in the letter dated 12.6.2021 allowed extension of SCOD by 3 months to all the inter-State projects with SCOD coming after 1.4.2021. Hence, the revised SCOD for the transmission project is 12.12.2021. Asset-1 and Asset-2 have been executed within the extension granted by the Ministry of Power on account of Covid-19.

d. There is delay of 35 days, 68 days and 87 days in execution of Asset-3, Asset-4 and Asset-5 respectively.

e. The delay caused was mainly on account of Covid-19 pandemic, non-approval of shut-down, hindrance on account of road blockade and Bandhs due to Mizoram Assam Border clash, hindrance on account of Citizenship Amendment Bill agitation and extended rainfall and flood. Detailed justification regarding time over-run has been given along with supporting documents in the petition.

f. Capital cost is within the approved apportioned cost.

g. Initial Spares are within the ceiling..

h. Additional Capital Expenditure (ACE) and projected ACE are within the cut-off date.

i. The AIS bays which have been upgraded to GIS bays in the instant project pertain to Jiribam, Halflong, Kumarghat, Aizawl and Dimapur Sub-station, covered under various projects for which true up petitions have already been disposed of by the Commission. O&M bays charges are applicable for upgraded GIS bays. O&M Expenses for the said AIS bays



have already been allowed by the Commission. Hence, in order to avoid excess claim of O&M charges for the upgraded bays, no O&M charges have been claimed for upgraded bays in the instant petition. The same shall be claimed in the true up of instant project and discontinued from AIS bays in respective projects i.e final reconciliation shall be done in the instant and other petitions at the time of truing up. De-capitalisation shall be done in the truing up petition for the next period.

j. Reply to the Technical Validation letter has been filed vide affidavit dated 24.8.2022.

k. No reply has been received from any of the Respondents.

3. No submissions were made by any of respondent.

4. After hearing the Petitioner, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

